

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 3772/2002

(From the judgement and order dated 20/03/2002 in CRLP 381/02  
of The HIGH COURT OF A.P AT HYDERABAD)

DILAWAR KHAN &amp; ORS.

Petitioner (s)

VERSUS

STATE OF A.P.  
( With Appln(s). for stay )

Respondent (s)

Date : 04/10/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE B.P. SINGHFor Petitioner (s) Mr. Kunwar C.M. Khan,Adv.  
Mr. Irshad Ahmad,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E RL.....L.....I.....T.....T.....T.....T.....T.....T....J  
.SP2The petitioner shall be enlarged on interim  
bail on the same terms and conditions in which they  
were originally granted bail by the trial court.Learned counsel for the respondent is given  
two weeks' time to file vakalatnama and objections.

Dasti service in addition.

.SP1

(Ganga Thakur)  
P.S.to Registrar(Jasbir Singh)  
Court Master